

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 6**

**IA 2172/2024 IN C.P. (IB)/2671(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: BANK OF BARODA VS RENAISSANCE  
EDUCATION PVT LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 2172/2024 –**

1. Mr. Pawan Kulkarni, Advocate appeared for the Liquidator.
2. The present application is filed by the Liquidator under Regulation 31(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 to place on record list of Stakeholders.
3. Accordingly, list of Stakeholders is taken on record.
4. In view of aforesaid, **IA No. 2172/2024** is **allowed** and **disposed of**.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna